

Irrigation and hydel power projects in Maharashtra

10. **SHRI DEORAO PATIL:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply to Unstarred Question No. 564 given in the Rajya Sabha on the 26th February, 1975 and state:

(a) the progress so far made by Government in clearing the various irrigation and hydel power projects of the Maharashtra Government; and

(b) what are the reasons for which these projects have been pending for such a long time?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b) 51 Irrigation Projects of Maharashtra were pending in Central Water Commission in February, 1975. The reports of 21 more projects have since been received. Of the total of 78 projects, 18 projects have so far been cleared, leaving a balance of 60 projects under various stages of examination.

Of these, comments on 6 schemes have been sent by the Central Water Commission to the State Government and their replies are awaited. The State Governments have also to update the project estimates in respect of 34 schemes lying in the Godavari basin which were received several years back and were held up for want of agreement amongst the concerned States which was reached in December 1975 without prejudice to their claims before the Godavari Tribunal. Reports in respect of two other projects are being revised by the State. The remaining 18 projects are under examination in the Central Water Commission in consultation with the Department of Agriculture. Of these, 10 schemes were received during the last 6 months.

Only one hydel scheme, namely Jalsindhi in the Narmada basin is

pending. This will have to await the award of the Narmada Water Disputes Tribunal.

Coverage of area on plots sold by DDA

11. **SHRI HARSH DEO MALAVIYA:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the area which is allowed to be covered by the Delhi Development Authority in respect of residential plots of land measuring (i) 70 square meters; (ii) 84 square meters; and (iii) 126 sq. meters, respectively;

(b) whether it is a fact that in respect of plots of land measuring 84 square meters some land is required to be left at the back even where service lane already exists and if so, what are the details thereof; and

(c) whether Government propose to make any change in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) In accordance with the provisions of the Master Plan for Delhi the area which is allowed to be covered by Delhi Development Authority in respect of residential plots is as under:—

(i) In the areas which prior to the establishment of Delhi Municipal Corporation were included within the jurisdiction of the Delhi Municipal Committee, the permissible plot coverage for plots of sizes 70 and 84 square meters is 75 per cent on each floor and for plots of 126 square meters it is 66 2/3 per cent on each floor.

(ii) In other areas the plot coverage for all the three sizes is 60 per cent on each floor. It is understood that the Delhi Development Authority have, however, allowed coverage upto 75 per cent on each floor in the plots measuring 70 and 84 square meters in certain cases.

(b) No, Sir. The rear set-backs is optional.

(c) Question does not arise.